

(क) यदि हां, तो क्या सरकार का विचार ऐसा कानून बनाने का है; यदि हां, तो कब तक?

विधि, न्याय और कम्पनी कार्य मंत्री (श्री सतलज कश्यप) : (क) 4 नवम्बर, 1978 को कौहिमा में एक संवाहदाता सम्मेलन को संबोधित करते हुए प्रधान मंत्री ने अन्य बातों के साथ यह कहा था कि वह यह चाहेंगे कि जनता के कुछ लोगों को उत्प्रेरणा और बलपूर्वक धर्म परिवर्तन से बचाने के लिए एक केन्द्रीय विधान अध्यायक प्रवेश धार्मिक स्वतंत्रता अधिनियम, 1978 (अरुणाचल प्रदेश फ्रीडम ग्राफ रिलिजन ऐक्ट, 1978) के आधार पर बनाया जाए।

(ख) इस विषय में किसी केन्द्रीय विधान के अधिनियम का कोई प्रस्ताव इस समय विधि मंत्रालय में लंबित नहीं है।

#### Railway Land given for Shopping

3989. SHRI DAYA RAM SHAKYA: Will the Minister of RAILWAYS be pleased to state:

(a) is it a fact that large assets of Railways in the shape of trees are auctioned prematurely and land given away for shopping at vital and busy approaches to the station on the N.E. Railway; and

(b) is it also a fact that Government were involved in avoidable legal complications in getting these shops encroachments evicted at enormous public money earlier, details of shopping sites with location at all stations recently given (since 1977) for shops Tahbazari and other forms be given with conditions laid down?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) No.

(b) Railway land is licensed for various purposes such as, for shops, for cultivation and for commercial plots near the goods shed, etc.

Action for eviction under the Public Premises (Eviction of Unauthorised Occupants) Act, 1971 is taken against those persons who unauthorisedly occupy railway land and also against those licencees who default in payment of the prescribed

licence fee and/or are not willing to follow the normal rules and regulations prescribed by the Railway Administration. The expenditure incurred in proceeding with these cases is, however, nominal.

The details of sites licensed on station of North-Eastern Railway since 1977 for shops, Tahbazari etc., are as under:

- |                    |               |               |
|--------------------|---------------|---------------|
| (i) Shopping Plots | 3,303 Nos. at | 178 stations. |
| (ii) Tahbazari     | 22 Nos. at    | 14 stations.  |
| (iii) Others.      | 14 Nos. at    | 4 stations.   |

The licence is generally given on annual basis on payment of licence fee in advance with security money. For Tahbazari, land is licensed through auction annually.

#### Candidates for Rajya Sabha Elections

3990. SHRI VASANT SATHE:

SHRI BHAUSAHEB THORAT:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that good number of candidates have so far contested Rajya Sabha Election from outside their home State by declaring themselves as normally residence of a place in the State from where they contested such elections;

(b) if so, furnish details such as names of the candidates, year of contesting, home State, the outside State from which Rajya Sabha Elections have been contested, normal place of residence declared and whether the name of such persons was in existence in the electoral rolls at two places and details thereof;

(c) whether any objection/complaints regarding violation of rules in such cases was received by the Election Commission; details thereof and action taken; and

(d) whether the Government is considering any change/modification in the provisions of the election rules

pertaining to declaration by the candidates regarding normal place of residence outside his home State for the purpose of contesting Rajya Sabha Election?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) Government are not aware of any such case.

(b) Does not arise.

(c) No such complaint is available in the records of the Election Commission.

(d) No such proposal is under consideration.

**Assembly Election in Tripura State**

3991. SHRI PABITRA MOHAN PRADHAN: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) voters in the voter list of Tripura State meant for Assembly and Parliament elections;

(b) voters who cast their votes in the last general election for the Assembly election;

(c) valid votes cast in the last Assembly election;

(d) valid candidates who contested in the same election;

(e) party-wise candidates who fought the same election; and

(f) votes obtained part-wise by the following party candidates in that election:

- (i) The CPM;
- (ii) The Janata;
- (iii) The CPI;
- (iv) The Congress; and
- (v) The C.F.D.?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) Par-

(a) Parliament Elections, 1977—8,66,056  
Assembly Elections, 1977—9,61,998

(b) 7,64,990

(c) 7,50,271

(d) 328

(e) and (f). A statement containing the requisite information is laid on the Table of the House.

**Statement**

Name of the Party	No. of Contestants	Valid votes polled
1. Communist Party of India (Marxist)	55	3,52,652
2. Janata Party	59	78,479
3. Communist Party of India	10	6,266
4. Indian National Congress	60	1,33,240
5. Tripura State Congress for Democracy	59	66,913
6. Revolutionary Socialist Party	2	12,446
7. All India Forward Bloc	1	7,800
8. Tripura Upjati Jubla Samiti	28	59,474
9. Proutist Bloc of India	6	2,139
10. Independents	48	30,862
<b>Total</b>	<b>328</b>	<b>7,50,271</b>